

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. MA 439 of 97  
OA 203 of 97  
MA 208 of 97

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman  
Hon'ble Mr. B.C.Sarma, Administrative Member

SMT. SEFALI SENGUPTA & ORS.

VS

UNION OF INDIA & ORS.

For the applicants : Mr. Samir Ghosh, counsel

For the respondents: Mr. S. Choudhury, counsel

Heard on : 27.1.98

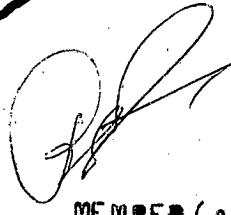
Order on : 27.1.98

O R D E R

S.N. Mallick, V.C.

We have taken up the two MAs being MA 208 of 97 and MA 439 of 97 wherein the petitioner has prayed for interim order, etc. But in view of the order dated 30.5.97 whereby the earlier Bench of this Tribunal passed an interim order, the above applications in our view is redundant and as such the above Miscellaneous Applications are rejected.

2. After going through the OA the application is admitted for adjudication. Respondents to file reply within 4 weeks and rejoinder if any be filed within 2 weeks thereafter. Matter to be listed by the Registry for hearing according to its chronological position and on its own turn.



MEMBER (A)



VICE-CHAIRMAN